

SBI भारतीय स्टेट बैंक State Bank of India Home Loan Centre - Mumbai South, Voltas House, 'A', 1st Floor, Dr. Ambedkar Road, Chinchpokli (E), Mumbai - 400 033.

[Rule 8(1)] POSSESSION NOTICE for Immovable Property

Whereas, The undersigned being the Authorised Officer of the State Bank of India under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest Rules, 2002 issued a demand notice to borrowers to repay the amounts mentioned in the notice with further interest as mentioned below, within 60 days from the receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and public in general that undersigned has taken **Symbolic Possession of the property** described herein below in exercise of powers conferred on him under section 13 (4) said Act read with rule 8 & 9 of the said rules on **Date 04/02/2026**. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will subject to charge of State Bank of India for the amounts and further interest thereon mentioned against account herein below:

Sr. No.	Name of the Borrower & Loan Account No.	Date of 13(2) Notice and Amount Due	Description of properties
1.	Shri Nikhil Anil Ahire and Smt Jyoti Anil Ahire (HL A/c No. 42841850743/ 42904338984/ 42842353183)	01.12.2025 / Rs. 18,42,422/- (Rupees Eighteen Lacs Forty-Two Thousand Four Hundred Twenty-Two Only) as on 01.12.2025 with further interest, cost, etc.	Flat no.509 on 5th floor, Wing A in building known as "VARUN HERITAGE" which is to have total admeasuring carpet area of 26.68 sq. mtrs., & balcony area 5.94 sq. mtrs., & cub area 0.83 sq. mtrs, Terrace area 44.00 sq. fts, constructed on Gated at Village Valvair Taluka Ambemhat, District Thane - 421503
2.	Mr. Rajan Janardan Singh (HL A/c No. 31354249318)	27.10.2025 / Rs. 8,08,762/- (Rupees Eight Lacs Eight Thousand Seven Hundred Sixty Two Only) as on 27.10.2025 with further interest, cost, etc.	Flat no. 102, on 1st Floor, In B Wing, admeasuring about 32.089 sq. mtr. Carpet area, in the building known as "SURAJ RESIDENCY", on Plot no. 21, Sector-19, Kamoth-II, Navi Mumbai, Panvel, Raigad - 410209
3.	Mehrunnisha Mohd Qasym Shaikh (HL A/c No. 41904428333 / 41938188492)	13.10.2025 / Rs. 18,79,729/- (Rupees Eighteen Lacs Seventy-Nine Thousand Seven Hundred Twenty-Nine Only) as on 13.10.2025 with further interest, cost, etc.	Flat No 201(Adm Carpet Area 415 sq.ft.), 2nd Floor, in the building known as "DESHMUKH ARCADE", constructed on Plot No 7 of Survey Nos 353, situated at Village- Neral, Tal- Karjat, Dist- Raigad

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 04-02-2026, Place: Ambemhat / Panvel / Karjat

Authorised Officer, State Bank of India

pnb Punjab National Bank Stressed Asset Management Branch, Mumbai PNB Pragati Tower, 1st Floor, Plot No. C-9, G-Block, BandraKurla Complex, Bandra(East), Mumbai-400051, Email: zs8356@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner's Name (Mortgagors of Property(ies))	A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on 31.03.2025 C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (Rs. in Lacs) B) EMD C) Bid Increase Amount Amt in Lacs	Date/Time of E-Auction	Details of the encumbrances known to the secured creditors
	Name of the Account					
	Name & addresses of the Borrower / Guarantors Account					
1.	Stressed Assets Management Branch, Mumbai	Shop No 3,4 & 5, Ground Floor, C Wing "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 42.30 B) 4.23 C) 0.50	A) 42.30 B) 4.23 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
2.	Stressed Assets Management Branch, Mumbai	Shop No 6,9 to 13, Ground Floor, C Wing "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 98.10 B) 9.81 C) 5.00	A) 98.10 B) 9.81 C) 5.00		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
3.	Stressed Assets Management Branch, Mumbai	Shop No 24 Ground Floor, C Wing "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 12.60 B) 1.26 C) 0.50	A) 12.60 B) 1.26 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
4.	Stressed Assets Management Branch, Mumbai	Flat No 101, First Floor, C wing, "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 13.95 B) 1.395 C) 0.50	A) 13.95 B) 1.395 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
5.	Stressed Assets Management Branch, Mumbai	Flat No 104, First Floor, A wing, "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 17.55 B) 1.755 C) 0.50	A) 17.55 B) 1.755 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
6.	Stressed Assets Management Branch, Mumbai	Flat No 201, Second Floor, A wing, "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 28.04.2014 B) Rs. 5.45 Cr + further interest from date of NPA C) 21.07.2014 D) Symbolic Possession	A) 13.95 B) 1.395 C) 0.50	06.03.2026 11:00AM to 04:00PM	Not Known
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
7.	Stressed Assets Management Branch, Mumbai	Flat No 202, Second Floor, A wing, "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 14.85 B) 1.485 C) 0.50	A) 14.85 B) 1.485 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
8.	Stressed Assets Management Branch, Mumbai	Flat No 203, Second Floor, A wing, "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 13.05 B) 1.305 C) 0.50	A) 13.05 B) 1.305 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
9.	Stressed Assets Management Branch, Mumbai	Flat No 204, Second Floor, A wing, "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 13.95 B) 1.395 C) 0.50	A) 13.95 B) 1.395 C) 0.50		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
10.	Stressed Assets Management Branch, Mumbai	Incomplete Row House, No. 02 "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 132.30 B) 13.23 C) 5.0	A) 132.30 B) 13.23 C) 5.0		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					
11.	Stressed Assets Management Branch, Mumbai	Incomplete Row House, No. 03 "Unique Enclave", Plot No 7,8,9, S.No. 31/2, Opp. Boisar-Tarapur Road, Keshav Nagar, Vill-Boisar, Tal & Dist. Palghar-401501.	A) 132.30 B) 13.23 C) 5.0	A) 132.30 B) 13.23 C) 5.0		
	(Vindhyavasini Group)					
	Ajay Metalics Pvt. Ltd. 219 C Shreyas Indl Estate, Jai Coach Western Express Highway, Goregaon East, Mumbai .					

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:-

- The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- The Sale will be done by the undersigned through e-auction platform provided at the Website [https:// Baanknet.com](https://Baanknet.com) on date and time mentioned in the above table.
- The Authorised Officer reserves the right to accept or reject any / all bids, or to postpone/cancel/adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
- All statutory dues / attendant charges / other dues including registration charges, stamp duty, taxes, statutory liabilities, arrears of property tax, electricity dues etc. shall have to be borne by the purchaser.
- Account is under Symbolic Possession
- For detailed term and conditions of the sale, please refer <https://Baanknet.com>, www.pnbndia.in

For Punjab National Bank
Chief Manager, S.A.Wasnik
Authorised Officer

PNB, Secured Creditor, Contact No: 9766524873

Place : Mumbai
Date: 03.02.2026

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFESI ACT, 2002

PHYSICAL POSSESSION NOTICE

ICICI Bank Branch Office : ICICI Bank Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WIFIT Park, Wagle Industrial Estate, Thane (West) - 400064

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice. Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of the Officer/ Branch
1.	Applicant - Ravi Shankar Chhikla (HL A/c No. 42841850743/ 42904338984/ 42842353183)	Property Address- Halka Patwari Bapurwa No 76, Shumi Kharsa No. 93/15/6/1/1, Mouza- Saukhik, Tehsil - Sahasapur, Shindol- 484001. (Admeasuring An Area of Land Area of 3600 Sqft And Built Up Area On Ground Floor- 1050 Sqft And Built Up Area On First Floor- 600 Sqft / January 31, 2026	March 17, 2023 Rs. 42,82,618.00/-	Shahdol MP

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: February 06, 2026
Place: Mumbai

Sincerely Authorised Officer,
For ICICI Bank Ltd.

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	30996630001221	1) Sandip Sopan Patil (Borrower), 2) Poonam Sandip Patil (Co-Borrower)	18/11/2025, Rs.4,25,251.98 (Rupees Four Lakhs Twenty Five Thousand Two Hundred Fifty One and Ninety Eight Paise Only) as on 17/11/2025	Date: 02-02-2026 Time: 04:43 PM Symbolic Possession
Description of Secured Asset: All the piece and parcel of bearing Sr.No.25, Hissa No.2, Flat No.304, on the Third Floor, Total Area Admeasuring 220 Sq.ft. known as "Balaramkadi Apartment" Opp. Aavnash Kadu Chwal Behind Ganpati Mandir, Survey No.25, Hissa No.2, Mauje Ashele, Taluka Ambemhat and District Thane-421004. Bounded as on: East: Residential Building, West: Residential Building, South: Road, North: Residential Building.				
2	47619420001590	1) Sanjit Gama Sonkar (Borrower), 2) Sangeeta Sanjit Sonkar (Co-Borrower)	18/11/2025, Rs.37,16,500.53 (Rupees Thirty Seven Lakhs Sixteen Thousand Three Hundred Fifty Three Paise Only) as on 17/11/2025	Date: 02-02-2026 Time: 05:31 PM Symbolic Possession
Description of Secured Asset: All the piece and parcel of bearing A Flat No.4, in "A" Wing, on Ground Floor, Total Area Admeasuring 525 Sq.ft. Build-up Area (48.79 sq.mtrs), in the building known as "Neelkanth Prerana No.4 Co-Operative Housing Society Ltd." Consisting of Ground + 4 Floor without Lift, New Survey No.20/P, 20/B of Village Navangan, situated at M. Karve Road, Dombivli (West), Taluka Kalyan, District Thane. Bounded as on: East: Road, West: Open Plot, South: B Wing, North: Saptashrungi Chsl.				
3	45609630000460	1) Shrimant Kondiram Mahajan (Borrower), 2) Abhishek Shrimant Mahajan (Co-Borrower)	18/11/2025, Rs.10,45,003.84 (Rupees Ten Lakhs Forty Five Thousand and Three and Eighty Four Paise Only) as on 17/11/2025	Date: 03-02-2026 Time: 12:45 PM Symbolic Possession
Description of Secured Asset: All the piece and parcel of bearing Milkat No.52 and 53, Total Area Admeasuring 1075 Sq.ft. (Year of Construction 2020), Mauje Nayghavan Taluka and District Aurangabad. Bounded as on: East: Road and School, West: Milkat of Balu Gaikwad, South: Milkat of Shrimant Mahajan and Shantabai Gaikwad, North: Milkat of Shrimant Mahajan.				
4	45609420002176 & 45609430000874	1) Mr. Arjun Lahane (Borrower), 2) Ashvini Arjun Lahane (Co-Borrower), 3) Bhimrao Sukhadev Lahane (Co-Borrower)	22/11/2025, Rs.10,19,321.81 (Rupees Ten Lacs Nineteen Thousand Three Hundred Twenty One and Eighty One Paise Only) as on 20/11/2025	Date: 03-02-2026 Time: 01:35 PM Symbolic Possession
Description of Secured Asset: All the piece and parcel of the Immovable Property Milkat No.2289, Ghar No.11, Total Area Admeasuring 523.38 Sq.ft. Total Constructed Area 483.75 Sq.ft. Kalapur Gangapur Aurangabad, City Gangapur Aurangabad-431109. On the East: 15th Road, On the West: House No.2, On the South: House No.10, On the North: House No.12.				
5	45600440000100	1) Namdev Bapurao Dake (Borrower), 2) Sunita Namdev Dhake (Co-Borrower)	21/11/2025, Rs.3,05,578.91 (Rupees Three Lakhs Five Thousand Five Hundred Seventy Eight and Ninety One Paise Only) as on 20/11/2025	Date: 04-02-2026 Time: 12:25 PM Symbolic Possession
Description of Secured Asset: All the piece and parcel of Grampanchayat Milkat No.33/3 Garkheda, Total Area Admeasuring 300 Sq.ft. (20'30"-600), Plot No.6, Malmatta No. E0051345, Shiv Sahi Nagar, Taluka District Aurangabad-431001. Bounded as on: East: 20 Ft Road, West: Open Space, South: Plot No.05, North: Plot No.07.				

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Thane
Date: 06.02.2026

Sd/- Authorised Officer
For. Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/28, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. **Branch Office:** Shop No.4 & 5, Ground Floor, Indiabulls Mint, Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610.

Tyger Home Finance Private Limited

Registered Office: Shikhar, Nr. Mithakhali Circle, Navrangpura, Ahmedabad-380009, Gujarat, India
Corporate Office: One BKC, C-Wing, 1004/5, 10th Floor, Bandra Kurla Complex, Bandra (East), Mumbai 400 051. Maharashtra, India.
CIN: U65999GJ2017PTCO08960, Website : www.tygerhomefinance.in

PUBLIC NOTICE FOR E-AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Tyger Home Finance Pvt Ltd. (formerly known as M/s. Adani Housing Finance Pvt Ltd vide Certificate of Incorporation dated 6th June 2024, issued by the Office of the Registrar of Companies, Ministry of Corporate Affairs, herein after referred to as "THFFL") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the realization of loan due from borrowers, in the following loan accounts right to sale on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "Whatever Is There is Basis". The sale will be done by the undersigned through website: <https://Tygerhome.procure247.com> Particulars of which are given Under:

Sr. No.	Loan Agreement No /Borrower(s) / Co-Bor-rower (s) / Guarantor(s)	Description of Immovable property	Demand Notice Date		Reserve Price (RP)	
			Outstanding Amount (Secured debt)		EMD	
			24-Jan-22		Bid Increase Amount	
1.	802LAP001023317 / ASHOK KASHINATH DORLEKAR / AVITA ASHOK DORLEKAR	All That Piece And Parcel Of R.C.C Property/House New No. 51 (Old House No. 454), Area Admeasuring 1200 Sq Ft/Sq Mtrs Lying Being And Situated At Village Anakharpada, Tal. Kalyan And Dist. Thane And Within The Limits Of Grampanchayat Mhaskal - Anakhar And Sub Registration District Thane And Registration District Thane. Which is Bounded As Under:- East:- Open Plot, West:- Internal Road, North:- Open Plot, South:- Open Plot	Rs. 17,09,415/- As On Date 24-Jan-22		Rs. 2000000/- Rs. 200000/- Rs.1000/-	
2.	802HLL001170877 / PRABHAVATI GANGADHARAN BOTTA / GANGADHARAN S BOTTA	All that piece and parcel of the Shop No. 03, admeasuring 332 Sq Ft. area on ground floor in building known as "Krishna Paradise", constructed on land bearing Survey No. 168B & 169B, admeasuring 999 Sq.Mtr. Area, Situated at Village- Mandapur, Tal. Karjat and Dist. Raigad. Which is bounded as under:- East:- Residential Building, West:- Internal Road, North:- Star City, South:- Open Plot	10-Mar-25 Rs. 1642543/- As On Date 10-Mar-25		Rs. 1099800/- Rs. 109980/- Rs.1000/-	
3.	8010HL001076945 / DATTATRAY POPAT SAKORE / SHAILA DATTATRAY SAKORE	All that piece and Parcel of Flat No. 102, admeasuring 33.372 sq. meter on 1st Floor, in the building known as Elite Residency Constructed on land bearing Survey No. 22, Hissa No. 8/A, Plot No. 23, admeasuring 437.50 Sq. mtrs and Survey No. 51, Plot No. 28, admeasuring 465.00 Sq. mtrs lying being and Situated at Village Bopole, Taluka Karjat, District - Raigad Which is bounded as under:- East:- Duct + Flat No. 101 + Open Area, West:- Approach Road, North:- Flat No. 103 + Building Compound + Riddhi Siddhi Complex, South:- Building	14-Nov-24 Rs. 1614400/- As On Date 14-Nov-24		Rs. 1100000/- Rs. 110000/- Rs.1000/-	

EMD Submission Account details
(10% of RP) NEFT / RTGS
A/c No.: ADANIH100EMOAHF001, Bank Name: ICICI BANK
Name of Beneficiary: ADANI HOUSING FINANCE PVT LTD, IFSC Code: ICIC0000106

Date/ Time of e-Auction: 12-Mar-26, 11.00 AM TO 4.00 PM
Authorised Officer: Ajay Kumar - 9619661491 / Gauresh Manjrekar - 9870586490

TERMS & CONDITIONS:
The e-Auction is being held on "AS

मुंबई येथील मुंबई नगर दिवाणी न्यायालयात

दिंडोरी शाखा

एल.सी. वाद क्र. ४८३५ सन १९८२

१.	१. मेरिन जोसेफ कार्डॉस १. (ए) सी. डीता सुहेल शेख वय साधारण ६५ वर्ष, पेसा : गृहिणी, ग्रीड, भारतीय रहिवासी, राहणार ०१, रोके व्हिला, होली क्रॉस रोड, आयसीआयसीआय बँकजवळ, आय.सी. कॉलनी, बोरोवली पश्चिम, मांडरेखर, मुंबई ४०० १०३.	मयत
२.	२. पेरी ऑर्गेटो कार्डॉस दोगेही मुंबईचे भारतीय रहिवासी, राहणार ०१नेला व्हिला, मेरीलॅंड, माऊंट रोई पुर, बोरिवली (पश्चिम), मुंबई ४०० १०३.	
३.	३. भामनाजी अस्सफान मॅडेजे मुंबई येथील भारतीय रहिवासी, स. प्लॉट क्र. २, होली क्रॉस कॉलनी, बोरिवली (पश्चिम), मुंबई ४०० १०३.	मयत
४.	४. बेबी मेडेजे मुंबईचे भारतीय रहिवासी, राहणार प्लॉट क्र. १, होली क्रॉस कॉलनी, बोरिवली (पश्चिम), मुंबई ४०० १०३.	मयत
५.	५. श्रीमती रेझीना डी कोन्सा साल्वोनो डी कोर्टा, दोगेही मुंबईचे भारतीय रहिवासी, राहणार प्लॉट क्र. १७, होली क्रॉस कॉलनी, बोरिवली (पश्चिम), मुंबई ४०० १०३.	मयत
६.	६. श्रीम. कवेइदेअओ सेसालिन मॅडेजे मुंबईच्या भारतीय रहिवासी, राहणार प्लॉट क्र. २४, होली क्रॉस कॉलनी, बोरिवली (पश्चिम), मुंबई ४०० १०३.	मयत
७.(ए)	७.(ए) श्री. लुसियासो मार्कुसो फर्नांडिस	
७.(बी)	७.(बी) श्रीमती मीरा इडाबेला लोबो	
७.(सी)	७.(सी) श्री. जॉन रेंसी फर्नांडिस मुंबईचे भारतीय रहिवासी, सर्व ग्रीड, राहणार प्लॉट क्र. २०, होली क्रॉस कॉलनी, बोरोवली (पश्चिम), मुंबई ४०० १०३.	...वादी
१.	१. ब्रह्मानुमुंबई महानगरपालिका, एक महामंडळ, कार्यालय; महापालिका मार्ग, फोट, मुंबई ४०० ००१.	
२.	२. हरिराम पयन पाट	
३.	३. द्राकरानाथ पदम पाटील	
४.	४. कमलाकर जीवन पाटील	
५.	५. स्वयंत्वर जीवान पाटील	मयत
६.	६. ३-३-५ लिंक मुंबईचे भारतीय रहिवासी, सर्व सखाराम पाटील हाऊस, एसएस व्हिलेज, बोरोवली (पश्चिम), मुंबई ४०० ०१२.	
७.(ए)	७.(ए) रविंद्र यशवंत पाटील	
७.(बी)	७.(बी) भालचंद्र यशवंत पाटील दोगेही ग्रीड, राहणार एक्स, बोरोवली, मुंबई ४०० ०१२.	
७.(सी)	७.(सी) श्रीम. जयवंती कमलाकर भगत ग्रीड, राहणार दहिसर गावठाण, दहिसर (पश्चिम), मुंबई ४०० ०६८.	
७.(डी)	७.(डी) श्रीम. दुर्गाबाई वासुदेव, ग्रीड, राहणार राव गाव, भाईंदर (पश्चिम), ठाणे.	
७.(ई)	७.(ई) श्रीम. सावित्री नरहरी पाटील, ग्रीड, राहणार तिवरी गाव, नायगाव (पूर्व), ठाणे.	
७.(एफ)	७.(एफ) श्रीम. कल्पना विद्याधर भोंई, ग्रीड, राहणार चुंचंद्र गाव, नायगाव (पूर्व), ठाणे.	
७.(जी)	७.(जी) श्रीम. मालती भगत पाटील, ग्रीड, राहणार गाव समनुवध, चित्रहा ठाणे.	
६.	६. हरेखर एम. पाटील,	
७.	७. नारायण एम. पाटील,	
८.	८. मनोहर एम. पाटील,	
९.	९. सखाराम एस. पाटील,	मयत
१०(ए)	१०(ए) मीना सखाराम पाटील अस्वस्थ मनस्थितीमुळे द्वारा त्यांचा मुल्या जयेस सखाराम पाटील, दिनांक १०/०९/२००४ रोजीच्या आदेशाद्वारे त्यांचे पालक म्हणून निवृत्त.	
१०(बी)	१०(बी) जयेस सखाराम पाटील	
१०(सी)	१०(सी) नितेश सखाराम पाटील	
१०(ड)	१०(ड) रेखा सखाराम पाटील, १८ वर्षाखालील अल्पवयीन म्हणून द्वारा तिचा भाऊ जयेस सखाराम पाटील, दिनांक १६/०९/२००४ रोजीच्या आदेशाद्वारे त्यांचे पालक म्हणून निवृत्त.	
१०.	१०. रामदास माणिक पाटील,	
११.	११. गोविंद माणिक पाटील,	
१२.	१२. नामदेव माणिक पाटील,	
१३.	१३. यादव माणिक पाटील,	
१४.	१४. चंद्रकांत राजाराम पाटील,	मयत
१४(१).	१४(१). श्री. भारती चंद्रकांत पाटील	
१४(२).	१४(२). श्री. भावेश चंद्र पाटील	
१४(३).	१४(३). श्री. जगदीप चंद्रकांत पाटील	
१५.	१५. प्रभाकर राजाराम पाटील,	
१६.	१६. दिनकर तुकाराम पाटील,	
१७.	१७. वामन तुकाराम पाटील,	
१८.	१८. राहणार एक्स माथेरफाकाडी, दत्तपाडा, एक्स रोड, बोरोवली (पश्चिम), मुंबई ४०० ०१२.	
१९.	१९. श्री सदाशिव मारुती डॉबरे, श्रीम. हेमलता सदाशिव डॉबरे साई कुटीर, धर्मदास मार्ग, बोरोवली (पश्चिम), मुंबई ४०० ०१२ येथून भागीदारी व्यवसाय करतात.	
२०.	२०. श्री. कल्पेस मनुभाई सहा, राहणार महालक्ष्मी, ४था मजला, क्र. -/६, जेव्हापीठी. स्क्रीम रोड नं. १२, विल्हेल्म (प.), मुंबई ४०० ०५६	
२१.	२१. नितनी कांतिला शहा, मुंबईचे भारतीय रहिवासी, राहणार ६०१, भूलक्ष्मी विल्डिंग, ६वा मजला, ९० फूट रोड, घाटकोपर (प.), मुंबई ४०० ०७७	
२२.	२२. श्री. हर्षद कांतिला शहा, मुंबईचे भारतीय रहिवासी, राहणार २०३, भगनारी को-ऑपरेटिव्ह हाऊसिंग सोसायटी, चुनाभट्टी रेल्वे स्टेशनजवळ, चुनाभट्टी, सायन, मुंबई ४०० ०२२	
२३.	२३. श्री. राहुल कांतिला शहा, मुंबईचे भारतीय रहिवासी, राहणार १६८/ए, हनुमान प्रसाद, १ला मजला, ब्लॉक क्र. ८, देना बँकच्या मार्ग, किंग्स सकल, माटुंगा (म.रे.), मुंबई ४०० ०१९.	
२४.	२४. श्री. मधूर कांतिला शहा, मुंबईचे भारतीय रहिवासी, राहणार ७, नाथ कृष्ण, २रा मजला, ए.टी.आर. समोर, पी.एन. पुर्व मार्ग, चुनाभट्टी, सायन, मुंबई ४०० ०२२.	
२५.	२५. श्री. सुकेतु भोगीला शहा, मुंबईचे भारतीय रहिवासी, राहणार ६०१, मंजू कंसल, ५१ए, सेंट डोमिंग्स रोड, विल्हेल्म (पश्चिम), मुंबई ४०० ०५६.	...प्रतिवादी
प्रति,		
सूचना घ्यावी की, दिनांक १४/०१/२०१६ रोजीच्या सरदर समनानीय न्यायालयाच्या न्यायाधिशांच्या आदेशाला अनुसरून सीपीसी च्या आदेश १, नियम ८ अंतर्गत सूचना याद्वारे देण्यात येते की, वरील नावाच्या वादींना प्रतिवादींच्या विरोधात खालील अनुरोधकर्ता विनंती आणि होली क्रॉस कॉलनी स्क्रीम अशा जात्र संलग्न केलेल्या पत्रा मध्ये ठाणे रोजीच्या प्रतिनिधित्या क्षमतेत त्यांच्या वादीने दाखल करण्याची सवलत मंजूर करण्यात आली आहे.		
(ए) की, सरदर समनानीय न्यायालयाचे घोषित करावे की, वादीसाठी निशाणी (ए) येथील परिशिष्टात अधिक विशेषतः वर्णिलेले आणि होली क्रॉस कॉलनी स्क्रीम अशा जात्र मिळकतीच्या १६ प्लॉटससाठी वादी हे दिनांक १४/१०/१९६० रोजीच्या ठराव क्र. २२५७ द्वारे प्रतिवादीद्वारे मंजूर होली क्रॉस कॉलनी स्क्रीम अशा जात्र संलग्न केलेल्या पत्रा मध्ये ठाणे रोजीच्या प्रतिनिधित्या क्षमतेत त्यांच्या वादीने दाखल केले आहे.		
(बी) की, सरदर समनानीय न्यायालयाचे घोषित करावे की, वादीसाठी निशाणी (ए) येथील परिशिष्टात अधिक विशेषतः वर्णिलेले आणि होली क्रॉस कॉलनी स्क्रीममध्ये प्रवेशाचे सर्व माध्यम आणि सरदर तीन खंडांच्या मंदानासाठी कोठावाही हा, नामाधिका आणि हितसंबंधासह सर्वस्वी मालक आहेत.		
(सी) की, घोषित करावे की, प्रतिवादी क्र. १ यांनी प्रतिवादी क्र. २ ते २५ यांच्या नावे प्रतिवादी क्र. २ ते २५ (सी) द्वारे निष्पादित दिनांक १६/१/२०१० रोजीच्या कदाचित अभिहस्तांतरण विलेख हा बँकक्रेडेंशर, शुच्य, अवैध आणि कदाचित नाही आणि त्याचे परिणाम होणार नाही.		
(डी) की, प्रतिवादी क्र. १ यांना गाव एक्स, तालुका बोरोवली, मुंबई उपनगर जिल्ह्याच्या सिटी सहजें क्र. १०००		

परिशिष्ट I फॉर्म ए जाहीर उद्योगपणा (इसाल्हन्सी अँड नॅकस्टी बोर्ड ऑफ इंडिया) (येचव्हेत परिसमापन प्रक्रिया) रेग्युलेशन, २०१७ चा रेग्युलेशन १४) एपीआयपीएल इंडिया अँडव्हायझर्स प्रायव्हेट लिमिटेडचा स्ट्रेकहोल्डर्सच्या माहितीसाठी	
१. कॉर्पोरेट व्यक्तीचे नाव	एपीआयपीएल इंडिया अँडव्हायझर्स प्रायव्हेट लिमिटेड
२. कॉर्पोरेट व्यक्तीचा स्थापनेची तारीख	नोव्हेंबर २२, २०२४
३. कॉर्पोरेट व्यक्तीच्या अंतर्गत स्थिति / नोंदणीकृत आहे ते प्राधिकरण	आरओसी-मुंबई
४. कॉर्पोरेट व्यक्तीचे कॉर्पोरेट आयडेंटिटी क्रमांक / लिमिटेड लॉयड्सलिटी आयडेंटिटी	उ७०२००एमएच२०२४फायटीसी४३५२७९
५. कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	सूट क्र. ०९, १७वी लेवल, ११वा मजला, अल्टीमस, पांडुरंग बुधकर रोड, वरळी, मुंबई, महाराष्ट्र, भारत, ४०००१८
६. कॉर्पोरेट व्यक्तीचे परिसमापन सुरू होण्याची तारीख	फेब्रुवारी ०३, २०२६
७. परिसमापनाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	विवेक जी गग्गर आयबीबीआय/आयपीए-००१/आयपी- पी-०३९४८/२०२५-२०२६/१४५२७ पी-११४०१, एल्कोक, आर्कोक आर्ट, विनय नगर, मीरा रोड पूर्व, महाराष्ट्र, ठाणे- ४०११०७ vivek.gaggar@invrandco.com +९१ ८०९७५६६८३८ संबंधित ईमेल: api@vllvllq@gmail.com
८. दावे सादर करण्याची अंतिम तारीख	मार्च ०५, २०२६

यादृश सुविधा देण्या येते, तीणी आणीतरीय ईडिया अडोल्फायडस ढावकट ललमतडे ढांती फेनुवारी ०३, २०२१ रोजी त्वेव्हा सडडलतलल सुव्हात श्वात ईडिया

एणी आणीतरीय ईडिया अडोल्फायडस ढावकट ललमतडे ढांती त्वंय्वा डलव्णये ढुवले ढलव षा सुडल सुडल नडुड ललमतडे ढलवतलर ढलसलडलकलंडे ढुव ०५, २०२१ रोजी कलल ढुवले ढलडलडलस सलडलत ढलर आहे.

डलवतल ढुवतल नललत नुवतलतल सलडर करुणु अलवडस आहे, सलंगलत डलल अड रे षललललललल डुड ढंकरुणी डुड अड ईडिया (सललकल ढलसलडलत ढकल) नलसतलत. २०१३ अडलतल डुडलईडी डेडसलई <https://ibbi.gov.in/en/home/downloads> ढकल डलनललुड कलल येतल.

नललत ढकनलल त्वंय्वा डलव्णये ढुवले कलडल इडलनललल सलडलडलडल सलडर ढलवतल. सड इल रे षललललललल डलवतल ढुवले वललनलतल: डललडलडलडल षललललललललललल सलडलडलडल सलडर ढलवतल. डुकुडी अडल शलललडल करणलल डलव्णये ढलवतलये सलडलललललल शललषे ढल ढलसेल.

सहा/- विवेक जी गंगर
एपीआयपीएल इंडिया अ‍ॅडव्हायझर्स प्रायव्हेट लिमिटेड चे परिसमापक
नोंदणी क्र.: आयबीबीआय/आयपीए-००१/आयपी-पी-०२१४४८/२०२५-२०२६/१४४२७
दिनांक: फेब्रुवारी ६, २०२६
ठिकाण: मुंबई

[illegible]

दिन १९२५ कायदा जमिनीचे इमारतीचे कोणेही भागकाय कर्णपासूम प्रविष्टी करी. २ ते ५ पर काम निशेधित नाही सुचना जारी करण्यासाठी कायद्याचा आदेश मनुष्य निरोधाचा आहे। अवश्यक आदेश जारी करा।

१. की. प्रविष्टी करी. १ याचा वादासाठी निशाणी सी येथील येथे जोडलेल्या प्लानमचे लाल रंगाने निशेधित लाल सर वाढूसर स्थापना करण्यासाठी कोणी कनेक्शन देण्यासम कायद्याचा प्रविष्टि करवा.

२. की प्रविष्टी करी. २ ते ५ याचा वादासाठी निशाणी सी येथील जोडलेल्या प्लानमचे लाल रंगाने निशेधित लाल सर वाढूसर स्थापना करण्याची कनेक्शन, वीज कनेक्शन सेक्टरज कनेक्शन, टेलिफोन कनेक्शन इ. ठाकण्यापासम सदर स्थानांमधील न्यायालयाच्या आदेश आहे निशेधितखेदरे प्रविष्टि करवा.

३. की प्रविष्टी करी. १ याचा २/७/१९८४ रोजी सी. १०५ या वादासाठी निशाणी सी येथे दुसऱिलेले प्लानम पिकर काढणे आदेश जोडलेल्या प्लानमचे वृद्धी एकी ते बी पासम वाढलेली कांडी वॉल इन्डब्रॅन्डायसी १,०००/- ची छकम वाढावी कुकसम म्हणून वृद्धी करण्याचे आदेश आहे। एकूण वाढावी ३.०००/- की, पोपित करवे की. प्रविष्टी करी. २ ते ५ याचा प्लानसाठी निशाणी सी आगा जोडलेल्या प्लानमधील सरदर होली क्रॉस कालीनी स्कीममधील कोणेही कायदाही अन्य स्थां लाल रंगमधील सरदर वाढूसर स्थापना करी येथे किंवा मॉर हक्क नाही।

अथवा प्रविष्टी करी. २ ते ५, त्याचे नोअर आदेश एजेन्ट याचा वादासाठी निशाणी सी येथील परिशिष्टात थिफिक दिशितवा; वर्गिल्लेला सरदर होली क्रॉस कालीनी स्कीम मधील कोणेताही अन्य स्थां किंवा सरदर वाढूसर स्थापना करी येा कर्णपासूम कायद्याचा प्रविष्टि करवा।

३. की, पोपित करवे की प्रविष्टी करी. १ याचा वादासाठी निशाणी सी येथे जोडलेल्या प्लानमचे लाल रंगाने निशेधित लाल सर वाढूसर स्थापना करवा घेणे किंवा वाढावी दुसऱ्या कर्णपासु हक्क नाही।

(अ) सदर समान्यानी न्यायालयान कुपा करन कोणत्याही बाबतीन येथील निशाणी "एस" म्हणून दिशाला दिकार १९२१/२०१० रोजीच्या अभिहितलक्षाच्या कधीत विलेख विलेखावर कृती १९१९ आण १९१८ क्र. २ ते ५(जी) आणि १८ ते २५ यांना प्रतिबंध करणाया निशेधाचेच्या वायामच्या आदेशाचे प्रतिपादी क्र. २ ते ५(जी) आणि १८ ते २५ यांना प्रतिबंध करणा.

(के) की, घोषित करार की, प्रतिपादी क्र. १ यांनी पूर्वूक्त कडील सीट सहक्रे. १०५५, १००२, १००३ आण १९१९ आण परिचयमेककडील सीट सहक्रे. १०१०, १००९, १००४, १००५, १९१८ आण १९१७ एक सह होली कर स कालेनी सीटच्या प्लॉटमाफी जाणारा पहिला डी.पी. रोड कोणत्याही निशेधाशिवाय आण बेकायदेशीर राखलेला आहे आणि प्रतिपादी क्र. १ यांना पहिला डी.पी. रोड कोणत्याही निशेधाशिवाय हक, नामाधिकार किंवा हितसंबंधी आण/किंवा येथील जोडलेल्या प्लानामधील पिवळ्या रंगान दर्शविलेल्या वादर पहिल डी.पी. रोड औपरीकपणे ताब्या घेतलेला नाही.

(डी) वरील विनंती (डी), (ई), (एफ) आणि (आय), (जे)(i) नुसार अंतर्गिर अनुतोषांकरिता.

(एम) वादाच्या खर्चाकरिता

(न) खटल्याचे स्वरूप आणि परिस्थितीनुसार अशा इतर आणि पुढील अनुतोषांकरिता.

माझा हस्ते आणि सदर समान्यानी न्यायालयाच्या शिष्याने दिले.

सदर दिनांक २९ जानेवारी, २०२६
प्रबंधं कर्तव्य
नगर दिवाणी न्यायालय, दिंडोरी

जाहीर सूचना

यादारे सर्वसाधारण जनतेस सूचित करण्यात येते की श्री. विजय किशन मुराजी आणि (२) श्रीमती बरखा विजय मुराजी यांनी खाली नमूद परिशिष्ट वस्तू विशेषतः बर्गी केलेली मालमत्ता अपायचा अंशिलांना किशोर किशोरी सहसती नदीपती आहे, तीही सर्व प्रकारच्या अवयव व मागण्यापासून मुक्त स्वरूपात. कोणताही व्यक्ती/व्यक्तीगण, ज्यांना सदर मालमत्तेबाबत किंवा तिच्या कोणत्याही भागाबाबत विक्री, वास्त्या, देवाणघेवाण, तारण, भाड, भाडेपट्टा, परवाना, तारण-हक्क, भेट, दूरट, प्रलंबित खटला, देखभाल, ताबा,उपभोगाधिकार किंवा अन्य कोणत्याही प्रकारे कोणताही दावा/हक्क असल्यास, त्यांनी असे सर्व दावे, त्यास समर्थन देणाऱ्या आधारक संकेत कोणत्याही प्रमाणित संप्रतिहारे, खाली मूद पत्त्यावर लेखी स्वरूपात, या सूचनेच्या प्रकाशनाच्या दिनांकापासून चौदा (१४) दिवसांच्या अत कळवावेत. तसे कळविणे नाही; तर अशा कोणत्याही व्यक्तीचा/व्यक्तींचा दावा असला; तर तो त्यागलेला व/किंवा सोडून दिलेला मानला जाईल.

मालमत्तेचे परिशिष्ट

सदरनिष्ठा क्र. १०३, बांधकाम क्षेत्रफळ १५० चौरस फूट, पहिला मजला, संलग्न टॅरेसवर, “काल्टन कोर्ट” म्हणून ओळखल्या जाणाऱ्या इमारतीत स्थित; क्र. ५०२११, ५२२ आणि ५२३, महसूल गाव वाढे, तालुका अंधेरी, पेरी रोड व पाली रोड यांच्या व्हंकासनजवळ, बांद्रा (पश्चिम), मुंबई ४०००५० येथे स्थित; तसेच क्र. ५०/- दर्शनी मूल्याचे ५ (पाच) पूर्णपणे भरलेले शेअर्स, विनिष्ठा क्रमांक १३६ ते १४० (दोन्ही समाविष्ट) असलेले, शेअर प्रमाणपत्र क्र. २८, दिनांक १९ जुलै १९८० नुसार बांद्रा रेशम टॉवर प्रिमायर्स को-ऑपरेटिव्ह सोसायटी लिमिटेड यांनी जारी केलेले.

दिनांक: ६ फेब्रुवारी, २०२६

अंडव्होकेट नितीन ताभाणे
नवकस लीगाल (अंडव्होकेटस)
न्यू आगारा, १४ वा फ्लोअर,
खार (पश्चिम), मुंबई ४०००५२
ई-मेल : nitin@nexuslegal.net.in
मोबाईल क्र. : ९२२२२४१९५१

[illegible][illegible][illegible]



पनवेल महानगरपालिका
ता. पनवेल, जिल्हा - रायगड, पनवेल-४१० २०६
बाजारभाव मागविण्याबाबत

कामाचे नाव: पनवेल महानगरपालिकेच्या नवनिर्वाचित नगरसेवक यांना कार्यालयीन कामाकरीता टॅब खरेदी करण्याबाबत.

उपरोक्त विषयान्वये पनवेल महानगरपालिकेत नवनिर्वाचित नगरसेवक यांना टॅब खरेदी करण्याचे प्रस्तावित आहे. सदरबाबत नोंदीणीकृत कंत्राटदराने सदरबाबतचे दर माहिती व तंत्रज्ञान विभागात उपलब्ध असलेल्या दरपत्रक नमुना तत्कालामध्ये GST सहित दि. १२/०२/२०२६ रोजी पर्यंत सादर करण्यात यावेत.

सही/-
(स्वरूप खारगे)
उपायुक्त (मार्तवि)
पनवेल महानगरपालिका



बैंक ऑफ इंडिया
Bank of India

बुलियन एक्सचेंज शाखा
१८५, शेख मेमन स्ट्रीट, झवरी बाजार, मुंबई-४०० ००२.
दूर.: ०२२-६७४४२३२०२

परिशिष्ट-IV

कच्चा सूचना
[नियम ८(१)]

(स्थावर मिल्कतीकरिता)

ज्याअर्थ,

निम्नव्याखरीकार **बैंक ऑफ इंडिया**, जे प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन अँड रिस्कन्ट्रब्रेशन ऑफ फायनान्सिअल असेट्स अँड एफोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अँड, २००२ (५४ वन २००२) अंतर्गत आणि कलम १३(११) सिक्युरिटी इंटरेस्ट (एफोर्समेंट) रूल्स, २००२ सहावाता नियम ३ अन्ये प्राग अधिकांरांचा वापर करून दिनांक ३०.०४.२०२४ रोजी **मागणी सुचना** जारी करून कर्जदार/गहाणदार/हमीदार **श्री. इस्माईल शेख आणि श्रीमती एल्लिया खातून** यांचा सूचनेतील नमूद रकम म्हणजेच रु. २९,६८,८८२/- (अपये एकोणतीस लाख अडसह हजार आठशे व्यापेंशी मात्र) अधिक त्यावर @ ९.६०% प्रतिवर्ष दाराने व्याज, अधिक मासिक चक्रवादीने दंडात्मक व्याज त्यासह बँकेने केलेले सर्व खर्च, आणि पुढील व्याज आणि शुल्कांची परतफेड देणार सूचना प्रामांन्यात वाचण्यासुनू ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार/गहाणदार/हमीदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसाधन्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नव्याखरीकारांनी खालील वर्णन करण्यात आलेल्या मिल्कतीकरा **प्रत्यक्ष कच्चा** त्यांना प्रदान करण्यात आलेल्या अधिकांरांचा वापर करून सदर अँवटच्या कथम १३ च्या उपकलम (४) सिक्युरिटी इंटरेस्ट एफोर्समेंट नियमांचा नियम ८ च्या सहवाचता सर रूल्स २००२ अन्यच **४ जानेवारी २०२६** रोजी घेतला आहे.

विशेषतः कर्जदार/गहाणदार/हमीदार आणि सर्वसाधन्य जनतेस याद्वारे इतारा देण्यात येतो की, सदर मिल्कतीकरा कोणताही व्यवहार करू नये आणि सदर मिल्कतीकरा यंत्रणेची व्यवहार करू नये करण्यात आलेला कोणताही व्यवहार हा **बैंक ऑफ इंडिया**च्या बुलियन एक्सचेंज शाखा, मुंबई कडून रकम रु. २९,६८,८८२/- (अपये एकोणतीस लाख अडसह हजार आठशे व्यापेंशी मात्र) दिाणी पुढील व्याज सह हस्तान्तरित आणि खर्चाच्या अधीन राहली.

ताण मालमतेच्या भराणाकरिता उपलब्ध वेळेच्या संदर्भात सर्फेसी अँवटच्या कलम १३ च्या उप-कलम (८) च्या तरतुदींनये कर्जदाराचे लक्ष वेधण्यात येत आहे.

स्थावर मिल्कतीकरांचे वर्णन

फ्लॅट क्र. ४०८, ४था मजला, ए.विंग, सिल्व्हर आर्च, गुमा इस्टेट, आनंद कोळीबादा, मुंब्रा, ठाण, महाराष्ट्र - ४०० ६१२ येथील इंडिकेटेबल मॉर्गिज (समताधारित गणण)

दिनांक : ०४.०२.२०२६

वर्षिकीय अधिकांरी
टिकाण : मुंबई

बैंक ऑफ इंडिया

[illegible]